

### Land Ceiling Acts

2480. PROF. GOPALRAO MAYEKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the States which have passed Land Ceiling Acts;

(b) whether Union Government have pressed the remaining States to pass the Land Ceiling Acts; and

(c) if not, the Government's policy in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) to (c). The States of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have enacted land ceiling laws. There is no ceiling law in Arunachal Pradesh, Meghalaya, Mizoram and Nagaland where communal ownership predominates and a proper land record system has not yet been established by and large. Government of Goa who have not yet enacted a ceiling law have informed that unless the promulgation of records of all villages is finalised and Supreme Court gives a decision in the Appeal in respect of the 5th amendment to the Agricultural Tenacy Act, it would not be possible to introduce the land ceiling Bill in the Legislative Assembly.

### Scindia Steam Navigation Company's Efforts to Regain Its Share of Cargoes

2481. SHRI SANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Scindia Steam Navigation Company has locked horns with the Shipping Corporation of India in a bid to regain its share of cargo on the trade routes between India and the USSR, GDR, Poland and Romania, that are covered by inter-Governmental bilateral agreements; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRISHNAN): (a) and (b). The cargo allotted to Indian Lines on the trade routes between India and USSR/Poland/GDR/Continent was being shared Co. Ltd. (ISS) and Scindia Steam Navigation Ltd. (SSN) as per an in terse agreement among these lines. This arrangement continued till the SSN discontinued operating its liner services whereafter the said cargoes were shared by the SCI and the ISS. Consequent upon SSN resuming its liner services with effect from January 1990, 10% share of cargo was allotted to it which was subsequently raised to 15%. SCI has indicated that the restoration of the full share of 25% as provided in the in terse agreement will be considered after SSN deploys more vessels in liner operations.

### Prawn Culture Project at Cannanore

2482. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have set up any project for prawn culture at Cannanore in Kerala;

(b) if so, the estimated capacity and allocation made for the project; and

(c) the details of allocation made by Union Government for brackish water prawn culture along the Kerala coast during 1990-91?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):

(a) and (b). The Government have sanctioned the establishment of a Brackishwater Fish Farmers' Development Agency (BFDA) with its headquarters at Cannanore for development of prawn farming in the districts of Cannanore, Calicut and Kasargod, during 1990(Sample)-91. The total estimated cost of the BFDA per annum is Rs. 21.70 lakh.

The Central Government would provide financial assistance to the extent of Rs. 7.63 lakh per annum, with an equal amount coming from the Government of Kerala. The remaining amount is to be obtained from commercial banks as loan. This BFDA will develop about 50 ha brackishwater area per annum, for prawn farming.

(c) A token provision of Rs. 20 lakh has been made for brackishwater prawn farming in Kerala during 1990-91, in the Central Budget. The release of funds, however, will be governed by the demand raised by the Government of Kerala and utilisation of funds released during the previous year(s).

#### Development of Aralam Farm In Kerala

2483. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have any proposal to further develop the Aralam Farm at Cannanore in Kerala; and

(b) if so, the details thereof and the proposed allocation for the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR):  
(a) and (b). (1) The Aralam Farm is run by the

State Farms Corporation of India, who are undertaking the following development activities:—

- (i) Coconut is being brought under drip irrigation system.
- (ii) By lift irrigation, the area under irrigation plantation is being increased.
- (iii) Gap filling is being undertaken in the existing plantation, where the same has been damaged.
- (iv) Preparation of Rubber sheet is being discontinued and sale of ammoniated Rubber Latex has been started to fetch more income.
- (v) Hybrid Coconut seed garden is being developed where Dwarf parent crossed by Tall parent crossed by Dwarf parent are being multiplied for raising nursery. This will fetch more income to the farm. For this purpose a pollen Lab has been set up.

(II) The allocation of resources for development works is made by the State Farms Corporation of India based upon their own financial resources. There is no proposal pending for any Govt. assistance for these development works.

#### Setting up Telephone Exchange at Chittariparamba Kerala

2484. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government had cleared the proposal for setting up a Telephone Exchange at Chittariparamba in Cannanore, Kerala;